

**COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 876 OF 2018 IN
APPEAL NO. 187 OF 2018**

Dated : 17th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Punjab State Power Corporation Limited ... Appellant(s)
Versus
GVK Power (Goindwal Sahib) Limited & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee for R-1
Mr. Sakesh Kumar
Ms. Gitanjali N. Sharma for R-2

ORDER

We have heard the Appellant as well as Respondents who are Appellants in cross Appeal No. 286 of 2018.

It is noticed that these two appeals arise out of interim directions pertaining to surface transport price. Now the main petition is disposed of wherein surface transport price was finally decided.

In that view of the matter, since interim directions merged with the main order in the petition, no purpose serves, if these two appeals are kept pending. It is always open to the party to refer to the reasoning given in the interim direction to support their appeal challenging the main order.

With these observations, these two matters being Appeal No. 187 of 2018 and Appeal No. 286 of 2018 are disposed of as infructuous.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/mkj